

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**




CP No. 51/241-242 /NCLT/AHM/20198

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2019**

Name of the Company: Krishak Bharati Cooperative Ltd  
V/s  
Guajrat State Energy Generation Ltd & Others

Section of the Companies Act: Section 241-242-244 of the Companies Act,  
2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	KALPESH OZA	CS	GISEG-R1	
2.	HARD S. SONI KAMYA A. SHAH on behalf of Mr. ARJUN JOSHI	ADVOCATES	PETITIONER	
3.	Brijhar Madhan For Abhishek Mehta	Advocate	Respondent 4	

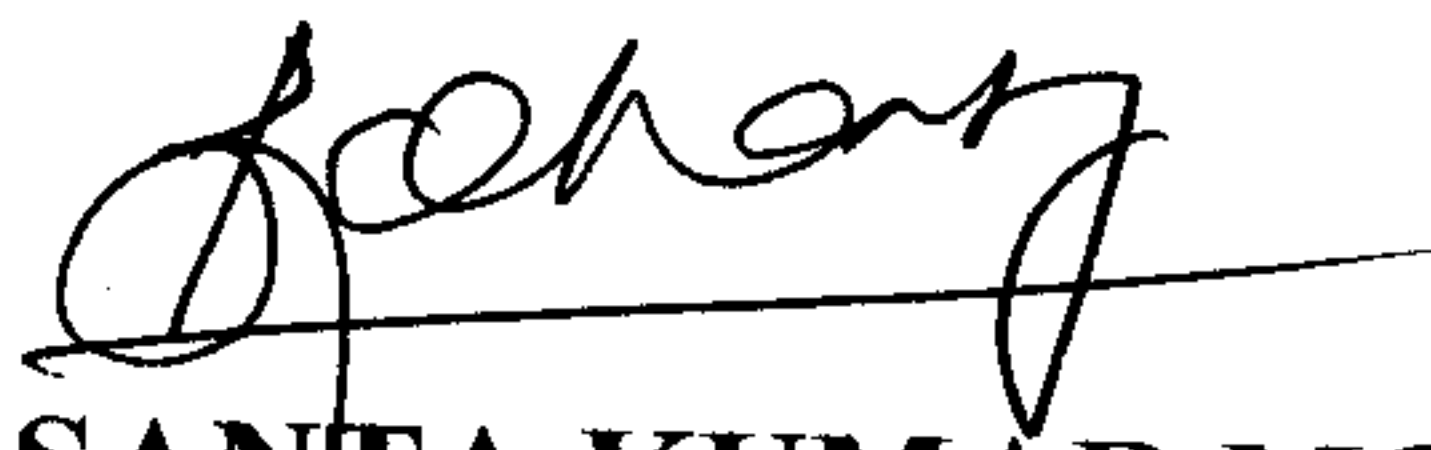
**ORDER**


The parties are represented through their respective CS/Counsel(s).

CS for the Petitioner requested for an adjournment and informed that the Respondent Counsel no. 2 is not available today, hence on his request the matter is adjourned.

Meanwhile, the Petitioner is granted liberty to file rebuttal document(s), if any, by the next date of hearing.

List the matter on 24.10.2019.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 26th day of September, 2019.